

## **THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-120/2003/10023/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Barnali Mahanta,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the <sup>1<sup>st</sup></sup> <sup>Oct.</sup> ~~September~~, 2024.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2024/1363, dtd. 27.09.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 30.09.2024 and 01.10.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 27.09.2024 till the morning of 03.10.2024.** The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-120/2003/10024-10025/A, dated, 01-10-2024**  
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**

